

Shastri Bhawan, New Delhi.
Dated : the 15th July 2016

ORDER

In exercise of the powers conferred by Rule 3 of the Government of India (Transaction of Business) Rules, 1961, the Hon'ble Minister of Law & Justice has allocated the following work to the Hon'ble Minister of State of Law and Justice (Shri P.P. Chaudhary).

2. All matters except those listed below at para 3 and 4 shall be submitted to the Hon'ble Minister of Law & Justice through the Hon'ble Minister of State of Law and Justice.

3. The following matters will be disposed of at the level of Hon'ble Minister of State of Law and Justice:-

(a) All matters relating to:

- Un-Starred Questions
- Assurances (Fulfilment/Extension of time, Request for dropping the Assurance)
- Special Mentions
- Laying of Annual Reports/Rules/Regulations, etc.
- Authentication of papers

(b) Matters relating to Official Language

(c) VIP References addressed to the Hon'ble MoS.

(d) Any other matter which the Hon'ble MLJ may like to delegate.

4. The following matters will be submitted directly to the Hon'ble Minister of Law & Justice:

(a) Starred Questions

(b) Calling Attention Motion

(c) VIP References addressed to the Hon'ble MLJ

(d) Any urgent/immediate matter.



(A.K. Joshi)

Deputy Secretary to the Govt. of India

To

1. Secretary, Department of Legal Affairs
2. Secretary, Legislative Department
3. Secretary, Department of Justice
4. PS to Hon'ble MLJ
5. PS to Hon'ble MoS
6. All Group Heads in the D/o Legal Affairs
7. All officers/Sections in the D/o Legal Affairs

Copy for information to:

1. Cabinet Secretariat.
2. Prime Minister's Office